

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

165/213/(ND)/2018

IN THE MATTER OF:

Mr. Nitin Bansal and Anr.

vs

M/s Arjun Sharma & Ors.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 213

Order delivered on 17.05.2019

Coram:

R.VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner/Applicant

: Dhrubajit Saikia, Adv.

For the Corporate Debtor

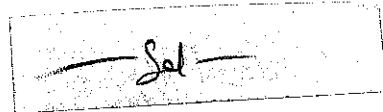
: Himanshu Harbola, Adv. Ketan Madan, Adv.

For the ROC

: Ms. Kusum Yadav, Adv.

ORDER

Learned counsel for the petitioner is present. Learned counsel for all the respondents is also present. Pursuant to the direction issued dated 12.02.2019 ROC to file its report. Learned Assistant Director for ROC, is present and represents that a questionnaire has been addressed to the respondents and also seeking for their personal appearance before the ROC. Since all the above are taking time, further extension of time is sought for filing report. Taking into consideration the representation made on behalf of the ROC, let report come within 3 weeks from today. Post the matter on 05.07.2019.



(R. VARADHARAJAN)  
MEMBER (JUDICIAL)